(iii) Audited statements of accounts as well as Utilization Certificate pertaining to the releases.

(iv) Concurrent monitoring through an independent external agency.

(d) There is no such proposal.

Post matric scholarship to OBCs

†1005. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Central Government has received any request from State Government of Maharashtra regarding sanction and release of Central assistance under post matric scholarship for Other Backward Classes, if so, details thereof till date; and

(b) the latest position of this proposal, and by when this proposal would be finalised and the reasons of its delay therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Yes. The State Government of Maharashtra *vide* letter no EBC 2014/C. R. 83/EDU-1 dated 26.06.2014 requested to release the funds amounting to ₹ 39382.72 lakh.

(b) An amount of ₹ 3457.00 lakh has been approved and an additional amount of ₹ 3457.00 lakh has already been released as an *ad-hoc* grant.

DDRS in Chhattisgarh

†1006. DR. BHUSHAN LAL JANGDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Deendayal Disabled Rehabilitation Scheme, sanctioned programmes for old aged people, scheme for Prevention of Alcoholism and Abuse of Narcotic Drugs and Assistance to Disabled persons for purchase/fitting of Aids (ADIP) scheme are being run in Chhattisgarh;

(b) if so, the amount of money given by Central Government in the years 2012-13 and 2013-14; and

(c) if Chhattisgarh has not been given the whole amount under the above said schemes by when the outstanding allocated amount would be given?

†Original notice of the question was received in Hindi.